

**Annexure 2**  
**Muktar Automobiles Private Limited**  
**Date of Commencement of CIRP 13.03.2024**  
**List of Creditors as on 30.06.2024**  
**LIST OF OPERATIONAL CREDITORS (GOVERNMENT DUES)**

S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Employees State Insurance Corporation	26.03.2024	₹ 1,018,495	₹ 1,018,495	₹ 0	₹ 0	₹ 0	Refer Note no.5
2	Employees Provident Fund Organization	26.03.2024	₹ 5,691,084	₹ 5,691,084	₹ 0	₹ 0	₹ 0	Refer Note no.6
3	Commissioner of State Tax	24.4.2024	₹ 379,251,924	₹ 379,251,924	₹ 0	₹ 0	₹ 0	Refer Note no.7
4	Commissioner of State Tax, Mangalore	07.05.2024	₹ 14,486,440	₹ 14,486,440	₹ 0	₹ 0	₹ 0	Refer Note no.8
5	IncomeTax (TDS)	14.07.2024	₹ 717,350	₹ 717,350	₹ 0	₹ 0	₹ 0	Refer Note no.9
	<b>Total</b>		<b>₹ 401,165,293</b>	<b>₹ 401,165,293</b>	<b>₹ 0</b>	<b>₹ 0</b>	<b>₹ 0</b>	

**Notes:**

- All claims have been admitted on the basis of submitted proof of claim and limited information available from records of Corporate Debtor
- As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.
- Claim has been admitted as per the Audited financial statements of the CD as 31.3.2023
- The claim has been admitted based on further explanations & documents submitted by EPFO. Information sought from the CD regarding the PF dues has not been received so far.
- The claim has been admitted based on the documents as submitted in the claim. There is an Entry Tax Appeal (2011-12) where dues involved are Rs. 21,31,248/-, a CST Appeal (2012-13) where dues involved are Rs. 1,19,855/- and a GST Appeal (2017-18) where dues involved are Rs. 1,46,14,108 and these appeals have not yet been decided/-. Detailed information from CD regarding these appeals is pending to be received. Further, the additional interest calculation under VAT for 2014-15 has been stated by the CD to be incorrect however there is no record that this additional interest was ever contested by the CD. Thus the amount admitted is subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification/decisions which may be received subsequently and which warrant such revision/substantiation/modification.
- The claim has been admitted on the basis of submitted proof of claim and Email has been sent to the claimant as well as CD for providing details in relation to the demands, orders and appeals for which no reply has been received so far.
- The claim has been admitted on the basis of submitted proof of claim and information provided by the Corporate debtor

**Garima Diggwal**

**Interim Resolution Professional**

**Muktar Automobiles Private Limited (Under CIRP)**

**Regn. No. . IBBI/PA-001/IP-P-02018/2020-2021/13158**

**AFA No: AA1/13158/02/200623/104322 valid upto 30.06.2025**

